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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Contempt Petition No.110 of 2003

Friday, this the 9th day of January, 2004

Hon'ble Mr. V.K.Majotra, V.C.

Hon'ble Mr. A.K.Bhatnaqar, J.M.

Raja,
Son of Late Sharanand,
Resident of Village- Gosaipur,
Post Office- Mubarakpur,
District - Ghazipur.

....Applicant.

(By Advocate : Shri Anant Vijay)

Versus

Sri C.P.Verma,
Divisional Rail Manager (D.R.M.)
Northern Railway (N.E.R.)
Varanasi.

....Respondents.

(By Advocate : ---)

O R D E R

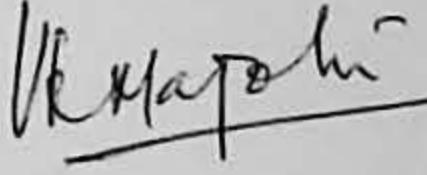
By Hon'ble Mr. V.K.Majotra, V.C. :

O.A. No.1131 of 1996 was disposed of vide order
dated 12.2.2002 with the following observation/direction
to the respondents :-

" In the facts and circumstances discussed above
the O.A. is allowed. Since wife of Sri Ram Chander,
late Smt. Tetari Devi has since expired, the relief
claimed for that the deceased applicant Smt. Tetari
Devi be paid family pension on monthly basis has become
infructuous. However, the applicants are entitled
to get all retiral benefits in respect of Late
Sri Ram Chander and also the arrears of family pension
which would have been payable to late Smt. Tetari Devi.
The OA is finally disposed of with the direction to
D.R.M. N.E. Rly., Varanasi (respondent No.3) to settle
the claims of the applicants and make payment within
6 months from the communication of this order"

2. This contempt petition has been filed on behalf of
of the applicant on 4.7.2003. The Tribunal's order dated
12.2.2002 was made available to the applicants on 29.4.2003.
This contempt petition has not been filed within the prescribed
time limit. As such it is dismissed.


MEMBER(J)


VICE CHAIRMAN

RKM/